

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE
LOK SABHA
UNSTARRED QUESTION NO. 3442**

TO BE ANSWERED ON FRIDAY, August 5, 2016/Shravana 14, 1938 (Saka)

Grants to Jharkhand

3442. SHRI NISHIKANT DUBEY:

Will the Minister of FINANCE be pleased to state:

- (a) the total amount of grants-plan and non-plan separately given to Jharkhand in the last two financial years by the Union Government;
- (b) the details of plan grants given, Ministry-wise and scheme-wise; and
- (c) the monitoring system placed to monitor the proper utilization of grants?

ANSWER

**MINISTER OF STATE IN MINISTRY OF FINANCE
(SHRI ARJUN RAM MEGHWAL)**

(a) : Details of Scheme-wise/head-wise funds given to Jharkhand in the last two Financial Year by the Union Government are as under:

(Rs. in crore)

	Scheme / Head	2014-15	2015-16
A	Share of Union Taxes and Duties *	9487.01	15968.75
B	Grants-in-aid of which	7392.67	11000.00
	Non-Plan Grants **	1780.26	1800.00
	State Plan Schemes **	4914.69	1500.00
	Central Plan Schemes **	83.56	300.00
	Centrally Sponsored Schemes **	614.16	7400.00
	Total (A+B)	16879.68	26968.75

*: Union Budget Documents **: States Finance Accounts and States Budget Documents

(b): Grants-in-aid to the States (including Jharkhand) under Non-Plan Schemes, Central State Plan Schemes, Centrally Sponsored Schemes (CSS), and Central Plan Schemes are released by the respective administrative Ministry designated for implementation of the scheme(s) and details of funds released under such schemes are maintained by the Ministry concerned.

(c): The concerned State Governments and Central Ministries review and monitor implementation of schemes to ensure effective utilisation of funds. As per the extant practice, release of Central funds to the States under various programmes/schemes are governed by prescribed guidelines of the respective schemes, submission of Utilization Certificates for funds released as per General Financial Rules (GFR) and availability of funds within Gross Budgetary Support (GBS) with the Union Government. Besides, relevant laws provide for independent audit of all expenditure of public money for utilisation towards the intended purpose.
